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## Karnataka Entertainments Tax (Amendment) Act, 2007 25 of 2007

[23 August 2007]

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An Act further to amend the Karnataka Entertainments Tax Act, 1958. Whereas, it is expedient further to amend the Karnataka Entertainments Tax Act, 1958 (Karnataka Act 30 of 1958) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty eighth year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Entertainments Tax (Amendment) Act, 2007.
- (2) It shall come into force at once.

### 2. Amendment Of Section 4-E:-

In section 4-E of the Karnataka Entertainments Tax Act, 1958 (Karnataka Act 30 of 1958), for the words "ten percent" the words "five percent" shall be substituted.